

(a) whether a number of new level crossings have been constructed in Tamil Nadu;

(b) if so, the number out of them which are manned; and

(c) the steps taken by the Government to man the remaining new level crossings?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) No new level crossings have been provided on existing lines in recent past.

(b) and (c). Do not arise.

[Translation]

Cancer Hospital in Delhi

162. SHRI B.L.SHARMA PREM:
SHRI PHOOLCHAND VERMA:
DR. LAXMINARAYAN
PANDEY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is no exclusive Government hospital in Delhi for treatment of cancer;

(b) if so, whether the Government propose to open a new cancer hospital with all modern equipments in Delhi;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K.THARADEVI SIDDHARTHA): (a) There is an Institute of Rotary Cancer Hospital (All India Institute of Medical Sciences), New Delhi, recognised

by the Central Government as a Regional Cancer Centre, which provides comprehensive cancer treatment facilities. Besides, treatment facilities for cancer patients are available at Safdarjung Hospital, and Lok Nayak Jaiprakash Narain Hospital.

(b) to (d). Do not arise.

Licences for Opening New Sugar Mills

163. SHRI PRABHU DAYAL
KATHERIA:
SHRI PANKAJ CHOWDHRY:
SHRI BALRAJ PASSI:
SHRI RAMKRISHNA
KJSMARIA:
SHRI RAM PAL SINGH:
SHRI SANTOSH KUMAR
GANGWAR:
SHRI ASHTBUJA PRASAD
SHUKLA:

Will the Minister of FOOD be pleased to state:

(a) the criteria followed by the Union Government in regard to issue of licences for opening of new sugar mills;

(b) whether the priority is given to the first applicant if more than one applications are received at a time; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) The criteria is laid down in the Licencing Policy guidelines announced by the Government vide Press Note No.16 dated 8.11.1991, a copy thereof is enclosed as the statement given below.

(b) and (c). As per the aforesaid guidelines, in case more than one application is received from any zone of operation, priority will be given to the application received

earlier. However, in such cases also, preference will be given to the Co-operative Sector, followed by the Public Sector and the Private Sector, in that order, even though the applications of the first two sectors may be a later date.

STATEMENT

GOVERNMENT OF INDIA MINISTRY OF INDUSTRY

DEPARTMENT OF INDUSTRIAL DEVELOPMENT

Press Note No. 16
(1991 Series)

Subject : Guidelines for licencing of new and expansion of existing sugar factories for the Sugar Year 1991-92 and the 8th Five Year Plan (1992-93 — 1996-97)

A. The Government of India have reviewed the Guidelines for licencing of new and expansion of existing sugar factories issued vide this Ministry's Press Note No. 4 (1990 Series) dated 23.7.1990. In supersession of the aforesaid Press Note, Government have formulated the following revised guidelines:—

- (1) New Sugar factories will continue to be licenced for a minimum economic capacity of 2500 tonnes cane crush per day (TCD). There will not be any maximum limit on such capacity.

However, in areas specified as industrially backward areas by the Government of India and certified by the Indian Council of Agricultural Research to be agro-climatically suited for development of sugarcane, licencing of

new sugar factories in the co-operative and public sectors would be allowed for an initial capacity of 1750 TCD subject to the condition that the units would expand their capacity to 2500 TCD within a period of 5 years of going into production.

- (2) Licences for new sugar factories will be issued subject to the condition that the distance between the proposed new sugar factory and an existing/already licenced sugar factory should be 25 kilometres. This distance criterion of 25 kms. could, however, be relaxed to 15 kilometres in special case where cane availability so justifies.
- (3) The basic criterion for grant of licences for new sugar units would be their viability, mainly from the point of view of cane availability and potential for development of sugarcane.
- (4) All new licences will be issued with the stipulation that cane price will be payable on the basis of sucrose content of sugarcane.
- (5) Other things being equal, preference in licencing will be given to proposals from the Co-operative Sector and the Public Sector, in that order, as compared to the Private Sector.

In case more than one application is received from any zone of operation, priority will be given to the application received earlier. However, in such cases also, preference will be given to the Co-operative Sector, followed by the Public Sector and the Private